

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 10th day of December, 2018

Present:

Hon'ble Ms. Ajanta Dayalan, Member-A
Hon'ble Mr. Rakesh Sagar Jain, Member-J

Original Application No. 330/1818/2015
(U/S 19, Administrative Tribunal Act, 1985)

Makkhan Lal S/o Nanhe Lal R/o H.No. 153, Suresh Sharma Nagar, Phase-2, Rohil Khand University, Bareilly.

..... **Applicant**

By Advocate: **Shri U.P. Srivastava.**

Versus

1. Union of India, through its General Manager, Northern Railway, Head Office (Baroda House), New Delhi.
2. Divisional Manager Rail, Moradabad.
3. Pradhan Satarkata Adhikari, Northern Railway, Head Office Baroda House, New Delhi.

..... **Respondents**

By Advocate: **Shri Sanjeev Kumar Pandey.**

O R D E R

Delivered by Hon'ble Ms. Ajanta Dayalan-A.M.

Heard Shri U.P. Srivastava, counsel for the applicant and Shri S.K. Pandey, counsel for the respondents.

2. Counsel for the applicant submitted that the applicant's grievance would be redressed if the representation sent on 26.06.2015 (Annexure No. A-17) of

the applicant is disposed of by the respondents within the stipulated time frame.

3. Counsel for the respondents has no objection if such a direction is given.

4. In view of the limited prayer made by counsel for the applicant, we feel that no useful purpose will be served in keeping this O.A. pending. Accordingly, the OA is disposed of with a direction to Competent Authority amongst the respondents to consider and decide the representation sent on 26.06.2015 at Annexure No. A-17 of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order.

5. It is made clear that the above will not be considered as any expresses on merits of the case.

6. With the above direction, O.A. is disposed of. No order as to costs.

(Rakesh Sagar Jain)
Member (J)

(Ajanta Dayalan)
Member (A)

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